

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

24.03.2014

OA No. 291/00165/2014

Mr. C.B. Sharma, Counsel for applicant.

The applicant was selected in the Engineering Services Examination held by the UPSC 2004. However, due to litigation on the ground of his medically being unfit, he could not be offered appointment immediately after the result was declared along with other successful candidates. Now he has been offered appointment vide order dated 28.10.2013 (Annexure A/1). The applicant requested for extension of time for joining the service. The respondents accepted the request for granting the time for joining the services vide letter dated 26.11.2013 (Annexure A/3). The applicant has been allowed time till 25.04.2014 to join the services.

The applicant has submitted a representation dated 15.02.2014 (Annexure A/8) and a reminder dated 06.03.2014 (Annexure A/9) regarding clarification on certain issues regarding his seniority, pay fixation etc.

The learned counsel for the applicant submitted that no reply has been received from the respondents.

Respondent no. 4 is directed to decide the representation of the applicant dated 15.02.2014 (Annexure A/8) and his reminder dated 06.03.2014 (Annexure A/9) by passing a reasoned & speaking order before 25.04.2014 according to the provisions of law. After the decision taken by Respondent no. 4 on the representation of the applicant, he would be given another 10 days' time to join to the new assignment in pursuance of offer of appointment letter dated 28.10.2013 (Annexure A/1).

With these directions, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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